GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3726 ANSWERED ON:25.08.2011 SKO DEALERS Paranipe Shri Anand Prakash

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Superior Kerosene Oil (SKO) dealers have not maintained the kerosene oil quota for distribution to retailers which is allotted to them in Delhi region.
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether the Government has received any representation from Delhi SC/ST SKO dealers for providing any alternate oil business schemes like CNG pump / retail outlet/petrol pump etc;
- (d) if so, the details thereof; and
- (e) the time by which the scheme is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

- (a) & (b): Allocation of Public Distribution System (PDS) Kerosene to States/ Union Territories (UTs) is made by the Government of India for cooking and illumination purposes. Further distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled by the State Government. However, in the past few years, considerable expansion of domestic LPG in the country has taken place. While making PDS Kerosene allocation for 2011-12, factors such as the expansion in domestic LPG penetration, lapse of PDS Kerosene quota due to non-upliftment and higher per capita allocation (PCA) for States/UTs during 2010-11 were kept in view, and consequently the PDS Kerosene quota was reduced for several states, including the State of Delhi.
- (c) to (e): Yes, Madam. This Ministry has received representations from the various Kerosene Dealers Associations including from the Delhi SC/ST SKO Dealer Association for providing any alternate oil business schemes like LPG Distributorship/CNG pump/retail outlet. The Government has not taken a decision in the matter.